

of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 27th March, 1992, and transmitted to the Rajya Sabha for its recommendation and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (Vote on Account) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 27th March, 1992, and transmitted to the Rajya Sabha for its recommendations and to state that this house has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1992, which was passed by the Lok Sabha its sitting held on the 27 March, 1992, and transmission to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, Regarding Item no. 4 of today's revised List of Business, since House, I believe, has adjourned at about 2.10 p. m., under the directions of the hon. Speaker, my colleague the hon. Minister of State for Parliamentary Affairs has already, formally laid

it on the Table of the House. But, since it is marked to be laid at 2.30 p. m., and since it is an important document, I wish to draw your kind attention and the attention of the hon. Members that the copy of the Export and import Policy effective from the 1st of April, 1992, has been laid on the Table of the House.

MR. DEPUTY SPEAKER: Thank you. Now, Calling Attention. Shri Uppendra Nath Verma.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, it is our right to know as to whom this resignation has been submitted. Has it been submitted to the Prime Minister or to the President? Has this resignation been accepted or not? The House would like to know as to whether that resignation has been accepted or not or it is merely a drama? The hon. Prime Minister should make a statement in the House on it. We would like to know the real position.... (Interruptions)

SHRI GEORGE FERNANDES (Muzaf farpur): Has the Prime Minister accepted his resignation or not? We should know it. (Interruptions)

MR. DEPUTY SPEAKER: Now, Calling Attention. Shri Uppendra Nath Verma.

(Interruptions)

SHRI GEORGE FERNANDES: Sir, the House is in Session. We have been told that the External Affairs Minister has resigned. We should know as to whether the Prime Minister has accepted it or not. Why can the House not know it? (Interruptions)

SHRI RAM KAPSE (Thane): We should know whether the Minister would make a statement in the House or not. We would like to know that. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: If he

says that the resignation has been tendered today morning itself then we have a right to know about it. The Minister of External Affairs of the country resigns and the House is informed only in one line. We want to know as to whom the resignation has been given?

[*English*]

MR. DEPUTY SPEAKER: Let us wait for some time. The Government may make the statement.

(*Interruptions*)

SHRI RAM KAPSE: We should know whether the Foreign Minister will make a statement today or not. We are waiting for that. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Will you find it from the Government and inform the House?

SHRI GEORGE FERNANDES: I would like to ask what happened to the resignation. Please listen to me for one minute... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: The Government may make a statement.

(*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES: When I was about to initiate discussion on my motion under rule 184 in the morning, the hon. Minister announced that the Minister of External Affairs has resigned. I immediately asked him whether his resignation has been accepted or not. ... (*Interruptions*)

[*English*]

SHRI GEORGE FERNANDES: Sir, please listen to me for one minute. I will not

take more than one minute. I am only on a matter which is a very vital matter to the proceeding of the House. My point this morning was this. (*Interruptions*) Please listen to me for one moment. I will speak only one sentence. My point this morning was that a Motion of Censure has to be moved against the Foreign Minister. When I was raising that question, the Minister for Parliamentary Affairs got up to say that the Foreign Minister has already tendered his resignation. If the Minister's resignation has been accepted, then, I will not press my notice under rule 184, to censure the Minister. If that resignation has not been accepted, then, Sir, it is incumbent on me to press my motion under rule 184. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: To whom the resignation has been submitted, to the Prime Minister or to the President? The House would like to know whether it has been accepted or not... (*Interruptions*)

[*English*]

SHRI GEORGE FERNANDES: It is a matter which is pending before the House. (*Interruptions*)

MR. DEPUTY SPEAKER: Let us give some time for them to do that. Would you like to say something, Mr. Kumaramangalam?

(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMAR-MANGALAM): Mr. Speaker, Sir, We have already informed the House that the hon. Minister Shri Madhavsinh Solanki has tendered his resignation.

SHRI MADAN LAL KHURANA: To whom?

SHRIRANGARAJAN KUMARMANGA-LAM: To the Prime Minister. It is how it is done.

[Translation]

SHRIMADAN LAL KHURANA: I know it has not been given to the President.

[English]

SHRI RANGARAJAN KUMARAMANGALAM: It has been given to the Prime Minister. Regarding the question which Mr. Khurana and Mr. George Fernandes are raising now, I would get the information and inform them in due course. (Interruptions)

SHRI RAM NAIK (BOMBAY NORTH): Sir, the situation has become further complicated. Shri George Fernandes has given a motion. If the resignation has not been accepted, then the House should be informed as to whether Shri George Fernandes's motion will be admitted and will be discussed or not. Otherwise, the discussion will be preempted. That means, he has submitted the resignation and this has not been accepted. In that case, we would like to discuss the issue and reprimand the External Affairs Minister for doing such an action.

SHRI INDERJIT: (Darjeeling) Mr. Deputy Speaker, Sir, in the morning, the Speaker has made it abundantly clear that he had not received the motion submitted by Mr. George Fernandes. He had said that. I think, that basic issue cannot be overlooked. Mr. George Fernandes claimed that he had submitted this motion to the Secretariat of the Lok Sabha. The Speaker had made it abundantly clear that he had not received the motion. Till he had seen the motion, he was in no position either to admit or to reject it. I think, we must bear this in mind when a decision is taken.

SHRI GEORGE FERNANDES: That is a point of dispute. (Interruptions) I gave the notice for censure motion at 9.30 today morning. (Interruptions) Perhaps it is the fault of the Secretariat.

(Interruptions)

SHRI RANGARAJAN KUMARMANGA-LAM: Why is this unnecessary haste? I have already made it clear that I have understood their request. And I should get back with the information as soon as possible. Why are we going on beating the drum? (Interruptions)

As I have said, the hon. Minister tendered his resignation to the Prime Minister. On whether it has been forwarded to the President or not for acceptance, etc., etc., I said, I would return back to the House. Would you not bear with us to that extent?

SHRI RAM KAPSE: We would not bear... (Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM: There is an ordinance pending for discussion. There is calling attention. They are also equally important. It is not that Government is saying we will not respond. I think, we should have some sort of an understanding between ourselves to run the House also. I would request the hon. Members through you to appreciate.

SHRI RAM KAPSE: We would like to discuss the matters on the agenda. But at the same time, it is very important that we should know the reaction of the Prime Minister as far as the resignation of the External Affairs Minister is concerned. We have a right to know. Otherwise, we would start discussion on this censure motion. We have a right to know. (Interruptions)

When a Minister from Tamil Nadu resigned immediately it was told to the House within an hour or so. At least you might be remembering the whole episode.

SHRI RANGARAJAN KUMARMANGA-LAM: I must inform the hon. Member that I am very well aware of what happened in the past. I have been in this House along with him for quite some time. He should realise that I have said that I would come back with the information. That means, I would come back. It is not that I would not. I do not see

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what is purpose of going on and pressing it at the moment. Let us start our business.

SHRI GEORGE FERNANDES: You cannot come back unless you go. So, please go.

SHRI RANGARAJAN KUMAR MANGALAM: All right.

SHRI RAM KAPSE: But not in the manner of the External Affairs Minister.

15.23 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

Racket in Spurious Drugs by Doctors of leading Hospital in Delhi

[Translation]

SHRI UPENDRA NATH VERMA (Chaitra): Sir, I call the attention of the hon. Minister of Health and Family Welfare to the following matter of urgent public importance and request him to make a statement thereon:

"Exposure of a racket in spurious drugs being run by doctors of the leading hospitals in Delhi and the steps taken by the Government in regard thereto."

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): I fully share that concern of the Honourable Members regarding the reported racket in spurious drugs. Anything which tarnishes the image of an institute of excellence like the All India Institute of Medical Sciences is indeed a matter of grave concern. Similarly, anything which undermines people's faith in the medical services provided by the Government needs to be seriously viewed.

On the basis of the information avail-

able with the Government and the preliminary enquiry conducted by AIIMS, there are reasons to believe that is a prima-facie case of involvement of a faculty member of AIIMS in the reported racket and that the matter needs to be thoroughly investigated in view of the alleged involvement of certain organizations other than AIIMS. Hence, the concerned AIIMS doctor has been placed under suspension with effect from 20.3.1992 and the CBI has been asked to urgently enquire into the whole matter. AIIMS have also constituted a Technical Committee to look into the matter and submit a report within three months. Along side, the Delhi Administration have initiated action against the concerned Chemist and a case has been registered with the Police.

Thus, the Honorable Members may kindly appreciate that the Government have taken a serious view of the matter and taken appropriate action with promptitude. I would like to assure that House that the Government is committed to take all appropriate measures for bringing the guilty to book and ensuring that the misdemeanours of a few are not allowed to erode public confidence in our institutions. At this stage, it may not be appropriate on my part to say anything more on the subject as it may tantamount to prejudging the issue.

15.25 hrs.

(RAO RAM SINGH *in the Chair*)

[Translation]

SHRI UPENDRA NATH VERMA: Mr. Chairman, Sir, the statement made by the hon. Minister is inadequate to supply full information in this regard. It seems that this statement will boost the morale of the persons engaged in manufacturing and peddling of spurious drugs. The racket in spurious drugs is going on all over the country on a large scale and many people have become victims of it. It is a matter of grave concern particularly when such an incident takes place in Delhi under the very nose of Government Associate Professor in the Depart-